

SPECIAL BENCH  
COURT - II

**O-206**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/458(KB)2017  
COMP.APPL/394(KB)2017, COMP.APPL/76(KB)2022,  
COMP.APPL/22(KB)2023, COMP.APPL/84(KB)2022,  
IA(COMPANIES.ACT)/101(KB)2023, COMP.APPL/908(KB)2019,  
COMP.APPL/75(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04<sup>TH</sup> JULY 2024**

IN THE MATTER OF	KANISHKA SETHIA. VS ASPECTIVE COMMODIAL PVT.LTD. & ORS
UNDER SECTION	SEC. 241(1) SEC. 242(4)

**Appearance (via video conferencing/physically)**

Mr. S. N. Mookherjee, Sr. Adv. ] For Petitioner  
Mr. Ratnanko Banerji, Sr. Adv.  
Mr. D. N. Sharma, Adv.  
Ms. Urmila Chakraborty, Adv.  
Mr. Yash Singhi, Adv.  
Mr. Saubhik Chowdhury, Adv.

Mr. Abhrajit Mitra, Adv. ] For Respondent  
Mr. Shaunak Mitra, Adv.  
Mr. Debayan Sinha, Adv.  
Mr. Indradeep Basu, Adv.

**ORDER**

1. Ld. Sr. Counsels/Ld. Counsels for the parties present.
2. **COMP.APPL/84(KB)2022:**
  - a) Let an Affidavit be filed mentioning the reasons for not maintaining books of accounts since the year 2015. Liability of the company be provided by way of an Affidavit.
  - b) Let the same be filed within a period of two weeks.
  - c) Post this application along with **COMP.APPL/394(KB)2017, COMP.APPL/76(KB)2022, COMP.APPL/22(KB)2023, IA(COMPANIES.ACT)/101(KB)2023, COMP.APPL/908(KB)2019 and COMP.APPL/75(KB)2022** on 13.08.2024.

**Balraj Joshi**  
Member (Technical)

**Bidisha Banerjee**  
Member (Judicial)